

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

ORDER No.4

Dated Guwahati, the 21st February, 2018

In terms of order dated 05-02-2018 passed by the Hon'ble Gauhati High Court in MFA No.235/2010, it is hereby directed that henceforth, if photocopies of trial Court records (LCR) are received instead of the original record, the Administrative Officer (Judicial) of the concerned section is to place an office note on the case record (along with the LCR so received), indicating the reason as to why instead of original records the photocopies of the same were placed on record.

By Order,

Sd/- Smt. A. Ajitsaria,
REGISTRAR (JUDL)

Memo No. HC. III-07/2015/172/G Dated: 21st February, 2018

Copy to:

1. The Registrar (Vig./Admin/Esst.), Gauhati High Court, Guwahati.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Bench, Naharlagun
4. District & Sessions Judge(s), All Districts, Assam. He /She is requested to circulate the same in all the Courts under his/her jurisdiction to transmit the Lower Court Records (LCR) in original, and if photocopies of the records sent, a certificate endorsing the reason of sending photocopies should be furnished.
5. The Joint Registrar (Judicial/Vigilance), Gauhati High Court, Guwahati.
6. The Deputy Registrar(Judl.I/II/III/IV), Gauhati High Court, Guwahati
7. The Assistant Registrar(Judl.I/II/III/IV), Gauhati High Court, Guwahati
8. Administrative Officer (Judl.)/All judicial Sections, Gauhati High Court **for information and necessary action.**
- ✓ 9. The System Analyst, Gauhati High Court, Guwahati. *He is requested to upload this Order in the website of Gauhati High Court.*
10. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

21.2.18

REGISTRAR (JUDL.)